

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 400.**

TO BE ANSWERED ON THE 18TH JULY, 2017/ ASHADHA 27, 1939 (SAKA)

COMMUNAL VIOLENCE

**400. SHRI GAURAV GOGOI:
SHRI JYOTIRADITYA M. SCINDIA:
SHRI RAM CHARAN BOHRA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is aware that communal violence and atrocities against Dalits have spiked in some of the States in the past few months;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government had prepared any action plan or issued advisory to the State Governments to deal with communal violence as well as atrocities on Dalits;

(d) if so, the details thereof and the extent to which the State Governments have adhered to the same; and

(e) the follow up action taken by the Union Government with the State Governments which have not followed the said advisory?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): The information in this regard is being collected and will be laid on the table of the House.

(c) to (e): The Central Government assists the State Governments/Union Territory Administrations in maintaining communal harmony in a variety of ways like sharing of intelligence, sending alert messages, advisories etc.

from time to time on important developments having bearing on communal harmony. The Central Government has issued Communal Harmony guidelines to all States/ Union Territories, which inter alia, lay down standard operating procedures to be put in place to deal with situation arising out of the communal violence.

Apart from this, Ministry of Home Affairs has issued following advisories to all States/UTs to tackle crime against SC/ST, which are available at www.mha.nic.in :-

- (i) Advisory dated 03.02.2005 regarding ‘effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989’.**
- (ii) Advisory dated 01.04.2010 regarding ‘Crime against Scheduled Castes/Scheduled Tribes – Measures needed to curb’.**
- (iii) and advisory dated 23.05.2016 regarding ‘The Scheduled and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015’.**

“Public Order” and “Police” are State subjects as per the provisions of Constitution of India. The responsibilities of maintaining law and order, investigation, registration/prosecution of crimes, conviction of accused, protection of life and property etc., rest primarily with the respective State Government. The State Governments are competent to deal with such offences under the extant provisions of laws.